

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:7332
ANSWERED ON:21.05.2012
REVISION IN CLEARANCE PROCESS
Kumar Shri Vishwa Mohan;Patil Shri C. R.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Clearance issuance mechanism in new Coastal Regulation Zone (CRZ) Notification is issued based on the Pollution potential of the projects within the CRZ areas;
- (b) if so, the details thereof;
- (c) the mechanism for the projects which have low pollution potential and does not attract provisions of Environment Impact Assessment (EIA) notification;
- (d) whether some State Governments have taken up the issue of revising issuance process for the projects, which only attract provisions of CRZ Notification 2011;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) to (c) : No Sir. The Coastal Regulation Zone Notification, 2011 prohibits setting up of new Industries and expansion of existing industrial units in CRZ areas. Only activities which require foreshore facilities viz Ports, fishing harbour and pipeline for sea water intake / outfall, transmission lines etc. are permissible within CRZ.
- (d) No sir.
- (e) & (f) Do not arise in view of the reply to part (d) above.